weeks before the commencement and after the closure of the session of the fair.

(d) For the twenty guides, the total estimated expenditure will be about Rs. 3.5 lakhs. For the other staff and officials, the expenses will depend on their duration of stay and their pay and allowances etc. This will be met from the overall provision of Rs. 6 to 7 lakhs per year under this head for two years.

Handicrafts Industry in Orissa

2258. Shri Ramachandra Ulaka: Will the Minister of **Industry** be pleased to state:

(a) the amount actually given by the Centre to Orissa Government for development of handicraft industry in the State during 1963-64; and

(b) the amount proposed to be given to that State for the said purpose during 1964-65?

The Minister of Industry (Shri Kanungo): (a) A grant of Rs. 85,000 and a loan of Rs. 99,000 have been sanctioned to the State Government of Orissa for the development of handicrafts during 1963-64.

(b) The approved outlay for 1964-65 is Rs. 5.87 lakhs.

निर्धनों को कानूनी सहायता

२२५६. **श्री सिद्धेश्वर प्रसाद** : क्या **विधि** मंत्री यह बताने की कृपा करेंगे कि :

(क) १९५०–५१ से १९६२–६३ तक राज्यवार कितने निर्धन व्यक्तियों को कानूनी सहायता दी गई;

(ख) प्रत्येक राज्य में 'निर्धन' की परिभाषा किस प्रकार की गई है; और

(ग) निर्धनों को न्याय प्राप्त हो सके इस के लिये तीसरी योजना की शेष अवधि में क्या कदम उठाने का विचार है ?

विधि मंत्रालय में उपमंत्री (श्री विभुधेन्द्र मिश्र) : (क) निर्धनों को कानूनी सहायता देना राज्य सरकारों की जिम्मेदारी है । अपेक्षित जानकारी केन्द्रीय सरकार को उपलब्ध नहीं है । राज्य सरकारों से यह जानकारी संग्रहीत की जा रही है और जैसे ही यह प्राप्त हो जायेगी सदन के पटल पर रख दी जायेगी ।

(ख) निर्धनों को, जिस के अन्तर्गत अनुसूचित जातियों और अनुसूचित आदिम जातियों के सदस्य भी हैं, कानूनी सहायता देने की स्कीमें, जहां तक हमें ज्ञात है, १९५८ में और उसके पश्चात् सात राज्य सरकारों द्वारा बनाई गयी । केरल और पंजाब राज्यों की स्कीमों में और महाराष्ट्र की एक स्कीम में, जो सब व्यक्तियों को लागू हैं, 'निर्धन' की परिभाषा, जहां तक हमें ज्ञात है, इस प्रकार है :

केरल :

'निर्धन व्यक्ति' से वह व्यक्ति अभिप्रेत है जिसे न्यायालय ने या उस पदाधिकारी ने जिसे सरकार प्राधिकृत करे ऐसे व्यक्ति के रूप में प्रमाणित किया हो जिस की औसत मासिक आय सौ रुपये से अधिक नहीं है ।

महाराष्ट्र :

'निर्धन व्यक्ति' से वह व्यक्ति अभिप्रेत है जिसे न्यायालय ने इतना निर्धन प्रमाणित किया है कि वह न्यायालय के समक्ष अपने मुकदमे अपील, प्रारम्भिक याचना या पुनरीक्षण की पैरवी के लिये अपना वकील नियुक्त करने की सामर्थ्य नहीं रखता या जिसके सम्बन्ध में ऐसी अन्य शर्तें, यदि कोई हों, लागू होती हैं जिन्हें सरकार विहित करे ।

व्याख्या : जिस व्यक्ति की औसत वार्षिक आय १८०० रु० (अठारह सौ रुपये) से अधिक नहीं है वह इन नियमों के प्रयोजनों के लिए निर्धन समझा जाएगा ।

पंजाब :

'निघन व्यक्ति' से वह व्यक्ति अभिप्रेत है जो इस निमित्त राज्य सराकार द्वारा नियुक्त प्राधिकारी द्वारा ऐसे व्यक्ति के रूप

में प्रमाणित किया गया है जिस की औसत मासिक आय सौ रुपये से अधिक नहीं है ।

(ग) न्याय प्रशासन राज्य सरकार की जिम्मेदारी है । जहां तक प्रक्रिया विषयक विधियों अर्थात् सिविल प्रक्रिया संहिता और दण्ड प्रक्रिया संहिता का सम्बन्ध है उन का पुनरीक्षण करने के लिये विधि आयोग द्वारा कार्यवाहियां की जा रही है ।

Cotton Yarn Production

2260. { **Shri Jedhe:**
Shri Lonikar:
Shri M. L. Jadhav: }

Will the Minister of **Industry** be pleased to state:

(a) whether it is a fact that the composite-mills are putting more and more spindles on staple fibre;

(b) if so, whether this will affect the production of cotton yarn which is in short supply; and

(c) whether Government propose to put any restrictions to correct the above trend?

The Minister of Industry (Shri Kanungo): (a) No, Sir. Mills are allowed to a limited extent only to employ their cotton spindles to spinning staple fibre.

(b) and (c). The overall supply position of cotton yarn is satisfactory and there has been no adverse effect.

Prices of Cloth

2261. { **Shri M. L. Jadhav:**
Shri Jedhe:
Shri Lonikar: }

Will the Minister of **Industry** be pleased to state:

(a) whether it is a fact that the prices of mill cloth are always higher than the prices of powerloom cloth and handloom cloth;

(b) whether it is also a fact that the varieties like shirtings, poplins, drills, gaberdines, lawns, organdies are sold at fancy prices by the mill sector; and

(c) the efforts being made to bring down the prices charged by the mill sector?

The Minister of Industry (Shri Kanungo): (a) A direct comparison of prices of mill cloth with cloth produced by powerlooms and handlooms is not possible as the fields of manufacture are generally different with differences in construction of cloth, finish etc.

(b) and (c). It is reported that in some centres popular brands of cloth catering for the needs of the sophisticated class of consumers are commanding premium in the market. But since the introduction of the Voluntary Price Regulation Scheme by the textile industry in September, 1960, by and large, cloth is available to the consumers at the stamped prices. With a view to holding the priceline during the emergency direct supplies of cloth at ex-mill prices to Government approved fair price shops and consumer co- operatives have been arranged. A Committee under the chairmanship of the Textile Commissioner has also been appointed in November, 1963 to review the working of the Voluntary Price Regulation Scheme and suggest improvements in its working so as to make it more effective. The report of the Committee is awaited.

Employment in Textile Industry

2262. { **Shri M. L. Jadhav:**
Shri Jedhe:
Shri Lonikar: }

Will the Minister of **Industry** be pleased to state:

(a) the employment opportunities provided in the various sectors of textile industry and the number of persons employed in each; and

(b) the average monthly income from each sector at different centres?